

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO.4349**

**TO BE ANSWERED ON WEDNESDAY, THE 21<sup>st</sup> MARCH, 2018**

**Amendments in the Constitution**

**4349. SHRI ASHWINI KUMAR:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the total number of amendments made in the Constitution of India since its promulgation;
- (b) whether the Government proposes to review the working of the Constitution by a High Power Commission and if so, the details thereof;
- (c) whether a Commission appointed by NDA-I for the purpose had submitted its report to the Government; and
- (d) if so, the status of the report?

**A N S W E R**

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS  
(SHRI P.P. CHAUDHARY)**

- (a): The Constitution of India has been amended 101 times so far.
- (b): No, there is no such proposal to review the working of the Constitution by a High Power Commission.
- (c) & (d): The National Commission to Review the Working of the Constitution was set-up by the Government of India, under the Chairmanship of Mr. Justice M.N. Venkatachaliah (Retired Chief Justice of India), on 22<sup>nd</sup> February, 2000. The Commission had submitted its report on 31<sup>st</sup> March, 2002. Action on the recommendations made in the Report lies with various Ministries/Departments of the Government of India which are administratively concerned with the subject matter of the recommendations.